

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 328/TT/2023

Subject	Petition for determination of tariff from COD to 31.3.2024 for transmission assets under "Establishment of 220/66 kV, 2x160 MVA GIS Sub-station at UT Chandigarh along with 220 kV D/C line from Chandigarh GIS to 400/220 kV Panchkula (PG) Sub-station.
Date of Hearing	29.4.2024
Coram	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member
Petitioner	Power Grid Corporation of India Limited (PGCIL)
Respondents	Uttar Pradesh Power Corporation Limited (UPPCL) and 14 others
Parties Present	Shri Vivek Kumar Singh, PGCIL Shri Nitish Kumar, PGCIL Shri Manoj Kumar, EDUTC

Record of Proceedings

The representative of the Petitioner submitted that the instant petition has been filed for the determination of transmission tariff from the proposed COD, i.e., 24.3.2023 to 31.3.2024 for Chandigarh Sub-station and the transmission line from Chandigarh to Panchkula.

2. The representative of the Petitioner made the following submissions:
 - a) The COD of the transmission asset is sought under Regulation 5(2) of 2019 Tariff Regulations as the associated transmission asset under the scope of Chandigarh Electricity Department UT-Chandigarh (EDUTC), Respondent No. 15 is not ready.
 - b) The information sought vide RoPs dated 15.12.2023 and 27.2.2024 have been filed vide affidavits dated 16.1.2024 and 12.3.2024.
 - c) EDUTC was directed to file its reply in the matter, however, it has not been filed.
 - d) The power flow through the transmission asset started from 4.12.2023 and RLDC has issued the trial operation certificate on 8.4.2024.

3. The representative of EDUTC submitted that the actual power flow started from 29.3.2024. Before 29.3.2024, EDUTC regularly complained about the high voltage. On



28.3.2024, NRLDC changed the track of the Petitioner and, thereafter, from 29.3.2024, EDUTC is able to evacuate power properly. Therefore, the transmission charges will be applicable from 29.3.2024. Further, the representative of EDUTC requested for some time to file its reply.

4. After hearing the parties present, the Commission directed EDUTC to file its reply on an affidavit, by 27.5.2024, with an advance copy to the Petitioner and the Petitioner to file its rejoinder, if any, on an affidavit, by 10.6.2024. The Commission further observed that no extension of time will be granted.

5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

Sd/-
(V. Sreenivas)
Joint Chief (Law)

